



# भारत का राजपत्र

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND  
COOPERATION

(Department of Food)

ORDER

New Delhi, the 2nd August 1968

G.S.R. 1456.—Ess.Com./Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order further to amend the Sugarcane (Control) Order, 1966, namely:—

1. This Order may be called the Sugarcane (Control) Second Amendment Order, 1968.

2. In the Sugarcane (Control) Order, 1966,—

(1) in clause 7,—

(i) for sub-clause (a), the following sub-clause shall be substituted, namely:—

“(a) direct that a crusher not belonging to a grower or a body of growers of sugarcane, or a power crusher or a khandsari unit shall not be

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worked except under and in accordance with a licence issued by the Central Government in that behalf;”;

(ii) for sub-clause (b) (ii), the following sub-clause shall be substituted, namely:—

“(b) (ii) no sugarcane or sugarcane juice shall be purchased for crushing or for manufacture of gur, shakkar, gul, jaggery, rab or khandsari sugar, as the case may be, by a crusher not belonging to a grower or a body of growers of sugarcane or by a khandsari unit in the area;”;

(iii) for the opening paragraph of sub-clause (c), the following shall be substituted, namely:—

“(c) direct the owner or other person in charge of a crusher not belonging to a grower or a body of growers of sugarcane, or a power crusher or a khandsari unit, in a reserved area to shift it to such place outside the reserved area as may be specified by the Central Government for the purpose;”;

(2) in clause 9,—

(i) for sub-clause (b), the following sub-clause shall be substituted, namely:—

“(b) direct any owner or operator of a crusher not belonging to a grower or a body of growers of sugarcane, or a power crusher, or a khandsari unit to supply, within such period as may be specified, such information, returns or reports, as may be required, relating to purchase of sugarcane or sugarcane juice, production, maintenance of stocks, storage, sale, price, grade, packing, marking, payment, disposal, delivery and distribution of gur, gul, jaggery and rab or khandsari sugar or the period or hours worked or the like;”;

(ii) for sub-clause (d), the following sub-clause shall be substituted, namely:—

“(d) inspect or direct or authorise any person to inspect any accounts, books, registers or other documents belonging to or under the control of a producer of sugar or his agent or under the control of the owner, or the agent of such owner, of a crusher not belonging to a grower or a body of growers of sugarcane, or a power crusher, or a khandsari unit or a cooperative society relating to any of the matters specified in sub-clauses (a), (b) or (c).”;

[No. 22(28)/66-S.Py.]

K. L. PASRICHA, Jt. Secy.